IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

BOMBAY BENCH

O.A. No. 489/91

198

DATE OF DECISION 7.10.1991

Ahei Abdul Hamid Murshedkar Petitioner	Petitioner
Mr.G.K.Masand	Advocate for the Petitioner(s)
Versus	
The Union of India and ors.	Respondent
Mr.P.M.Pradhan.	Advocate for the Respondent (s)

CORAM

The Hon'ble Mr. M.M.SINGH, MEMBER(A)

The Hon'ble Mr. T.C. REDDY, MEMBER (J)

- 1. Whether Reporters of local papers may be allowed to see the Judgement ?
- 2. To be referred to the Reporter or not?
- 3. Whether their Lordships wish to see the fair copy of the Judgement?
- 4. Whether in needs to be circulated to other Benches of the Tribunal?

W

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BOMBAY BENCH, BOMBAY

DRIGINAL APPLICATION 489/91

Shri Abdul Hamid Murshedkar, Appraiser in the office of the Collector of Customs, Bombay,

.... Applicant

2011年 - 1911年 - 1912年 -

V/s

The Union of India through the Secretary to the GOI, Min. of Finance (Dept.of Revenue) North Block, New Delhi. and three other

.... Respondents

CORAM : HON'BLE SHRI M.M.SINGH, MEMBER(A)

HON*BLE SHRI T.C.REDDY, MEMBER (J)

Appearance:

Mr.G.K.Masand, Adv, for the applicant

Mr.P.M.Pradhan, Adv, for the respondents

ORAL JUDGEMENT

DATED: 7TH OCT 1991

(PER : M.M.SINGH, M/A)

This M.P.No.809/91 in OA No.489/91 was included in the cause list.

Heard Mr.Masand, learned counsel for the applicant. In the MP the prayer is made for permission to withdraw OA No.489/91.

Mr.Pradhan, learned counsel for the respondents has no objection to withdrawa.

Permission Granted. Accordingly, Original Application is disposed of as withdrawn.

(T.C.REDDY)

MEMBER(J)

M. M. L

(M.M.SINGH) MEMBER(A)